

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:433

ANSWERED ON:06.08.2013

UNAUTHORISED CONSTRUCTIONS AND ENCROACHMENT .SHRI RUDRA MADHAB RAY
Ray Shri Rudramadhab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of unauthorized constructions and encroachment of land are on the rise in the NCT of Delhi;
- (b) if so, the details thereof along with the total number of such cases reported and the action taken against the guilty during each of the last three years and the current year;
- (c) the steps taken by the Government to check such cases in future; and
- (d) the number of dwelling units permitted in one residential plot and the measures adopted to strictly implement the building by-laws in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Whenever any illegal/unauthorised construction & encroachment are noticed, action against the same is taken by the Building Departments of DMCs and Enforcement Building Regulation Department of NDMC in its respective areas. Delhi Police inform the land-owning agencies about the unauthorised constructions and encroachment. Delhi Municipal Corporations and New Delhi Municipal Council (NDMC) take action as per the provisions of DMC Act, 1957 and NDMC Act, 1994 respectively with the assistance of Delhi Police.

The details of the intimation sent by Delhi Police to land-owning agencies and action taken against the accused during the last three years and the current year i.e. upto 15.07.2013 is as under:

Year Intimations sent Action taken by Delhi Police

2010 20152 568

2011 30035 427

2012 29203 494

2013 16116 3291
(upto 15.07.2013)

(d): The number of dwelling units permitted in one residential plot are governed as per Control Norms for building/buildings within residential premises under Master Plan of Delhi-2021. The Building Plans are sanctioned as per Building Bye-laws as per norms prescribed in Master Plan, 2021. Any violation, if detected, action is taken as per the provisions of DMC Act, 1957/NDMC Act, 1994.